PROF. N. R. MALKANI: Sir, is it a fact that Rajasthan has some of the best cattle in the country, and they can be bred in the desert, if there is proper cultivation? Are you aware of that fact?

DR P. S. DESHMUKH: It is quite obvious.

SHRI H C. MATHUR: Is it not a fact that according to the best scientific opinion Rajasthan is not a desert?

DR P. S. DESHMUKH: I agree vith the hon. Member.

SHRI N. D. M. PRASADARAO: Did the Government study the Soviet method of desert control?

DR. P. S. DESHMUKH: The Soviet method also was known to the World Forestry Congress which met in India, and the proposals arising from the deliberations of the Congress, I am sure, took due note of the method.

MR. CHAIRMAN: Next question.

TRAINING OF INDIANS AT KANDLA PORT

- *141 Frof N. R. MALKANI: Will the Minister for Transport be pleased to state:
- (a) the number of (i) Indian, and (ii) foreign officers drawing Rs. 1,000 or above employed by the company to which Government have given the contract for the construction of the Kandla Port; and
- (b) the number of Indians who are being trained by the company for highly technical port construction work?

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN) (a) Four Indians and 21 loreigners.

(b) Seventeen.

PROF. N R. MALKANI: Sir, 1s 1t not a fact that the work which is being done there is not very much the work of a specialist, and there are

too many foreigners who are called experts?

SHRI O. V. ALAGESAN: Sir, the work of constructing the Kandla Port has been entrusted to a firm which is a combination of two German one Indian firm Originally and there were one German firm and two Indian firms out of which one is out. And the only firm that remains is the Resettlement Corporation. They are co-operating with German firms and they are carrying out the work. The terms of the contract provide that they can employ German technicians. They also provide that they should train Indian personnel under them. The firm is giving training to the Indian personnel. Their number is seventeen, as I have said in the answer.

Prof N. R. MALKANI: Sir, I had been there recently. To my know-ledge that number is incorrect. And, is it a fact, Sir, that the payment made to both is very discriminatory? The Indian staff is paid much less than the German staff for the same kind of work and for the same status and position.

Shri O V. ALAGESAN My information does not bear out what the hon Member says. One Indian has been employed as Commercial Manager on a salary of Rs. 2,500 and the Technical Manager, who is a German, is also receiving Rs. 2,500 only

Prof. N. R. MALKANI: Has the Port Commissioner .

Mr. CHAIRMAN: That will do

*142. [The questioner (Shri S. N. Dwivedy) was absent. For answer, vide col 728 infra.]

विहार में काम दिलाक दुफ्तर

- *१४२. श्री किशोरी राम: क्य श्रम मंत्री यह बताने की कृपा करोंगे कि:
- (क) बिहार में नाँकरी दफ्तर कहां क**हां** हैं:
- (स) उनका पिछला निरीचण कर किया

गया था ; और

72I

(ग) क्या इनके कार्य में कोई दोष पार्य गए मे २

†[EMPLOYMENT EXCHANGES IN BIHAR

- *143. Shri KISHORI RAM: Will the Minister for Labour be pleased to state:
- (a) the places in Bihar where there are Employment Exchanges;
- (b) when those Exchanges were inspected last; and
- (c) whether any defects were found in their working?]

श्रम उपमंत्री (श्री आधिद अली) :(क) और (ख). विवरण सभा की मेज पर रख दिया गया

(ग) जी हां, कार्य-प्रणाली सम्बन्धी दोष पाये गये थे।

विवरण

बिहार राज्य में स्थित नियोजन केन्द्रों की सूची तथा उन के पिछली बार किये गये निरीक्षण की तिथि

वे स्थान जहां नियोजन केन्द्र है	पिछले निरीक्षण की तिथि			
पटना	२२.२.५५ से २५.२.५५			
धनबाद	९.४.५५ से १२.४.५५			
जमशेदपुर	१३.२.५५ से १७.२.५५			
मुजप्फरपुर	२५.४.५४ से २९.४.५४			
भारा	२७.४.५५			
भागल पु र	२५ इ. ५५			
छपरा	३१.५.५४ से ३.६.५४			

•	1000]	
	चैबासा	१५.२.५५ भीर १६.२.५५
	डाल्टनगंज	१२.१२.५४ से १४.१२५४
	दूमका	२०.५.५४ से २२.५.५४
	गया	७.१२.५४ से १०.१२.५४
	हजारीबाग	२७,४,५५ से २९,४,४४
	कटिहार	१४.१.५५ से १७.१.५५
	लहरिया सराय	२.५.१९५५
	पृंगेर	६.७.५५ और ७.७.५५
	मोतीहारी	२३.१.५५ से २५.१.५५
	रांची	२२,४,५५ से २५,४,५५
	सहारसा	सहारसा के जिला नियो-
		जन केन्द्र का का ये
		दिनांक २ २-७-५५ से
		ग्रारम्भ हुन्रा है। अभी
		तक इस केन्द्र का निरीक्ष ण
		नही हुन्रा है।

†[THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) and (b). A statement is placed on the Table of the Sabha.

(c) Yes, certain defects of a procedural nature were found.

STATES/ENT

Places in Bihar where there are Employment Exchanges and dates of their last inspection

Placse where there are Employment Exchanges	Date of la	ast i	nspection
Patna	22.2 55	to	25 2.55
Dhanbad	9.4.55	to	12 4 55
Jamshedpur	13.2 55	to	17 2 55
Muzaffarpur	25 4 54	to	29 4 54
Ariah	27 4 55		•
Bhagalpur	25.6.55		
Chapra	31.5.54	to	3 6 54

Places where there Dates of last inspection are Employment Exchanges

Chaibasa 15.2.55 and 16.2.55 Daltongani 12.12.54 to 14.12.54 Dumka 20 5.54 to 22.5.54 Gaya t + 10 12.54 7.12.54 Hazaribagh to 29 4 55 27 4 55 Katihar 14.1 55 to 17.1.55 Laheria Savai 2.5.55 M-nghyr 6.7.55 and 7.7.55 Motihari. 23.1.55 to 25.1 55 Ranchi 22.4.55 to 25.4.55 Saha-sa The District Employment Exchange at Saharsa started functioning from 22nd July 1955. Not inspected so far.]

श्री किशोरी राम: क्या इस काम दिलाक दफ्तर के जोरेये गेर सरकारी दफ्तरों या फैक्टरियों आदि में भी काम दिलाया जाता हैं ?

श्री आबिद् अली: ब्री हां।

Prof. G. RANGA: What has happened, Sir, to the Government's proposal to implement the recommendation of the Shiva Rao Committee to nand over these Employment Exchanges to the State Governments concerned?

Shri ABID ALI: Yes, Sir, this matter is under negotiation with the State Governments, and we hope to finalise it very soon.

श्री किशारी राम : अक्सर कितने लोगों को इस दफ्तर के जिरये काम दिलाबा गया है ?

श्री आषिष अली: कई लाख होंगे। अगर आनरीबल मेम्बर नोटिस देंगे तो तादाद पैश की जायगी, हालांकि ये आंकई हमेशा रख दिये जाते हैं।

12 Noon

Mr. CHAIRMAN: Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

SERVICE CODE AND RECRUITMENT RULES
FOR THE CIVIL AVIATION DEPARTMENT

- 115. SHRI J. V. K. VALLABHA-RAO: Will the Minister for COMMUNICATIONS be pleased to state:
- (a) whether the Civil Aviation Department has any Service Code and Recruitment Rules;
- (b) if not, whether there is any proposal to frame such rules for that Department; and
- (c) if the answer to part (b) above be in the affirmative, when the draft rules are likely to be published?

THE DEPUTY MINISTER FOR COM-MUNICATIONS (SHRI RAJ BAHA-DUR): (a) to (c). Yes, Sir. These exist in the form of several executive orders and administrative instructions issued by Government from time to These orders were, however, not codified in the form of Service Code/Recruitment Rules as the services in the Civil Aviation Department remained in a state of flux untirecently. The Recruitment Rules for various services-gazetted and nongazetted-have now been drafted, but in view of the magnitude and complexity of the work involved, it will be some time before these are finalised and brought up-to-date.

PROVIDENT FUND RULES FOR AIR CORPORATIONS' EMPLOYEES

- *116. SHRIMATI VIOLET ALVA: Will the Minister for COMMUNICATIONS be pleased to state:
 - (a) whether the Air Corporations